

PAPERS LAID ON THE TABLE

Notification re : Market Loans floated

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy of Ministry of Finance Notification No. F. 4(4)—W. & M./68 published in Gazettee of India dated the 25th April, 1968, regarding Market Loans floated by the Central Government in 1968-69 (Hindi and English versions). [Placed in Library. See No. LT—1044/68].

Shipping Development Fund (Loans)
Amendment Rules

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNICA-
TIONS (DR. RAM SUBAGH SINGH) :
On behalf of Dr. V. K. R. V. Rao, I beg
to lay on the Table a copy of the Shipping
Development Fund (Loans) Amendment
Rules, 1968, published in Notification No.
G. S. R. 665 in Gazettee of India dated the
6th April, 1968, under sub-section (3) of
section 458 of the Merchant Shipping Act,
1958. [Placed in Library. See No. LT—
1046/68].

Notification under All India Services Act

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
VIDYA CHARAN SHUKLA) : I beg to
lay on the Table a copy each of the
following Notifications under sub-section
(2) of section 3 of the All India Services Act,
1951 :—

(1) The Indian Police Service (Emer-
gency Commissioned and Short Service
Commissioned Officers) (Appointment by
Competitive Examination) Amendment Re-
gulations, 1968, published in Notification
No. G. S. R. 690 in Gazettee of India dated
the 13th April, 1968.

(2) The Indian Administrative Service
(Emergency Commissioned and Short Ser-
vice Commissioned Officers) (Appointment
by Competitive Examination) Amendment
Regulations, 1968, published in Notifica-
tion No. G. S. R. 691 in Gazettee of India
dated the 13th April, 1968.

(3) The Indian Administrative Service
(Appointment by Selection) Amendment

Regulations, 1968, published in Notifica-
tion No. G. S. R. 692 in Gazettee of India
dated the 13th April, 1968. [Placed in
Library. See No. LT—1045/68].

COMMITTEE ON GOVERNMENT
ASSURANCES

(i) Minutes

SHRI ATAL BIHARI VAJPAYEE
(Bairampur) : I beg to lay on the Table
Minutes of the Thirteenth to Nineteenth
Sittings of the Committee on Government
Assurances.

(ii) Second Report

SHRI ATAL BIHARI VAJPAYEE :
I beg to present the Second Report of the
Committee on Government Assurances.

(iii) Evidence

SHRI ATAL BIHARI VAJPAYEE :
I beg to lay on the Table a copy of the
Evidence before the Committee on Govern-
ment Assurances.

16.25 hrs.

ESTIMATES COMMITTEE

Fifty-fifth Report

SHRI P. VENKATASUBBIAH (Nan-
dyal) : I beg to present the Fifty-fifth
Report of the Estimates Committee on
action taken by Government on the recom-
mendations contained in the Seventy-third
Report of the Estimates Committee (Third
Lok Sabha) on the erstwhile Ministry of
Food Agriculture (Department of Agricul-
ture)—(Central Arid Zone Research Insti-
tute, Jodhpur.

COMMITTEE ON PUBLIC
UNDERTAKINGS

Nineteenth and Twentieth Reports

SHRI MANUBHAI PATEL (Dabhoi) :
I beg to present the following Reports of

[Shri Manubhai Patel]

the Committee on Public Undertakings :—

(1) Nineteenth Report on action taken by Government on the recommendations contained in Eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on Townships and Factory Buildings of Public Undertakings.

(2) Twentieth Report on action taken by Government on the recommendations contained in the First Report of the Committee on Public Undertakings (Third Lok Sabha) on National Buildings Construction Corporation Limited.

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16.26 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, Government Business in this House during the week commencing 29th April, 1968, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on Demands for Grants (Uttar Pradesh) for 1968-69.
Demands for Grants (West Bengal) for 1968-69.
- (3) Consideration and passing of The Civil Defence Bill, 1967 The Pondicherry (Extension of Laws) Bill, 1967.

The Central Laws (Extension to Jammu and Kashmir) Bill, 1967.

- (4) Consideration of motions for modification of the Unlawful Activities (Prevention) Rules, 1968, given notice of by Sarvashri Srinibas Misra and Madhu Limaye on Thursday, the 2nd May, 1968, at 5-30 P.M.

SHRI S. M. BANERJEE: (Kanpur) Even after the Finance Bill will be over...

MR. DEPUTY-SPEAKER : It is not yet over.

SHRI S. M. BANERJEE : He has referred to pending business being taken up next week first. I am sorry that two or three items which we wanted to be discussed have not been included.

First, we have demanded a discussion on automation. There is a motion pending. It should be allowed.

Second, if there is no time to have a proper discussion, almost all members belonging to this side practically, have requested the Home Minister through the Speaker to make a statement on the hunger strike by policemen. They are going on suffering.

Thirdly, there is President's rule in Haryana and more than 200 government employees have been victimised. The Governor does not listen to them. He says that popular government is coming. I would only request the Minister to convey to the Home Minister our demand that he should make a statement about these Haryana Government employees. Over 200 of them have been victimised. I can produce documents. Naturally, when elections are in the offing there, every Minister goes there and makes tall promises. I am told even the Prime Minister is there. Instead of coming to the Lok Sabha she is touring Jhajjar and Karnal constituencies. So let there be a statement by the Home Minister about the Haryana government employees.

16.29 hrs

[Shri G. S. Dhillon in the Chair]

I was saying that there are three or four important items which we wanted included in next week's business. The first thing is that there should be a statement on the hunger strike resorted to by policemen.

In Delhi. This is a very important matter. 42 MPs have sent in an appeal to Home Minister. Calling attention notices and Short Notice questions on this are not allowed. After all, we should be concerned about the fate of these employees.

Either a discussion should be allowed or a statement should be made by the Home Minister.